

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1006
ANSWERED ON:28.07.2000
CORRUPTION IN SUPER BAZAR/NCCF
CHANDRA NATH SINGH;PRABHUNATH SINGH

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether instead of making speedy trial against the Dy. G.M. of the Super Bazar, the Officer's resignation has been accepted and eased out;
- (b) if so, the facts thereof and whether the Central Vigilance Commission has been apprised of the same and the action taken by the Commission in the matter;
- (c) the number of cases of corruption were unearthed so far;
- (d) the corrective steps taken/being taken in this regard; and
- (e) the action taken by the Government/Commission on the complaints given against Super Bazar and NCCF by Members of Parliament?

Answer

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENVASA PRASAD)

- (a) : As reported by Super Bazar, the resignation of Shri K.Vijay Kumar, Dy. G.M. has been accepted with the condition that enquiries into the charges against him will continue.
- (b) : Shri K.Vijay Kumar, Dy. G.M. had submitted notice of resignation under Super Bazar's Service and Conduct Rules on 5.5.2000 which was accepted with effect from 5.6.2000. Central Vigilance Commission was apprised of the same. The Commission advised that Board of Directors may not ratify their earlier decision to accept the resignation of Shri K.Vijay Kumar.
- (c) : Three cases are at enquiry stage and in three cases preliminary enquiries have been registered by CBI. Enquiries are being conducted by Super Bazar in some other cases also.
- (d) : Corrective steps include preliminary investigation, regular enquiry and Departmental action.
- (e) : Appropriate action, depending on the nature of the complaint, is taken on such complaints.